

**FIR No.184/2019
PS Burari
U/s 33/38 Delhi Excise Act
State Vs. Parveen @ Sunil @ Dhillu @ Manish**

28/06/2021

Present 1st application u/s. 438 Cr.P.C. has been filed on behalf of the accused Parveen @ Sunil @ Dhillu @ Manish for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ ASI Ramvir Singh is present (through V.C.).
Sh. J.P. Singh, Ld. Counsel for the accused Parveen @ Sunil @ Dhillu @ Manish (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO. Perused. Same is not proper/ complete.

SHO/ IO is directed to file complete/ detailed reply on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put for consideration on **08/07/2021**. Date of 08/07/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **08/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/06/2021(G)**

**Bail Application No.964/2021
State Vs. Sauabh Singh Thakur
FIR No.254/2021
PS Burari
U/s 376 IPC**

28/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Saurabh Singh Thakur for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/SI Satender Singh is present (through V.C.).
Sh. Anurag Sharma, Ld. Counsel for the accused Saurabh Singh Thakur (through V.C.).
Sh. Sandeep Mishra, Ld. Counsel for the complainant (through V.C.).

Ahlmad is absent.

Further reply to the aforesaid bail application of the accused is stated to be filed by the IO.

It is submitted by counsel for the accused that he will provide the requisite documents to the IO for proper investigation of the present case.

SHO/ IO is directed to file further/ detailed reply on the next date of hearing.

At joint request, the aforesaid bail application of the accused be put for consideration on **08/07/2021**. Date of 08/07/2021 is given at the specific request and convenience of counsel for the parties.

IO is bound down for the next date of hearing i.e. **08/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/06/2021(G)**

**FIR No.354/2021
PS Burari
U/s 308/120-B/34 IPC
State Vs. D.K. @ Dharmendra**

28/06/2021

Present first application u/s. 438 Cr.P.C. has been filed on behalf of accused D.K. @ Dharmendra for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
SI Satender Singh is present on behalf of IO (through V.C.).
Sh. Anil Kumar, Ld. Proxy Counsel for Counsel for the accused D.K. @ Dharmendra (through V.C.).

Ahlmad is absent.

It is submitted by proxy counsel for counsel for the accused that main counsel is not available today, being not well.

It is submitted by SI Satender Singh that IO has gone to the Hospital as his wife is not well.

Issue notice to the IO, for the next date of hearing.

At the request of proxy counsel for counsel for the accused, the aforesaid bail application of the accused be put for consideration on **07/07/2021**. Date of 07/07/2021 is given at the specific request and convenience of proxy counsel for counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/06/2021(G)**

**FIR No.107/2012
PS Timarpur
U/s 379/411/174-A IPC
State Vs. Manish @ Mota**

28/06/2021

Present application for readmission to bail has been filed on behalf of the accused Manish @ Mota.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/HC Shiv Kumar is present (through V.C.).
Ms Seema Gupta, Ld. Counsel for the accused Manish @ Mota (through V.C.).

Ahlmad is absent.

TCR is received.

It is submitted by counsel for the accused that current status of all pending cases against the accused be called from the SHO/ IO concerned. Heard. Request is allowed.

SHO/ IO is directed to file the current status of all pending cases against the accused, on or before the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put for consideration on **06/07/2021**. Date of 06/07/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **06/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/06/2021(G)**

**FIR No.114/2012
PS Timarpur
U/s 379/411/174-A IPC
State Vs. Manish @ Mota**

28/06/2021

Present application for readmission to bail has been filed on behalf of the accused Manish @ Mota.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ HC Indresh is present (through V.C.).
Ms. Seema Gupta, Ld. Counsel for the accused Manish @ Mota (through V.C.).

Ahlmad is absent.

TCR is received.

It is submitted by counsel for the accused that current status of all pending cases against the accused be called from the SHO/ IO concerned. Heard. Request is allowed.

SHO/ IO is directed to file the current status of all pending cases against the accused, on or before the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put for consideration on **06/07/2021**. Date of 06/07/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **06/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/06/2021(G)**

**FIR No.177/2019
PS Wazirabad
U/s 454/380/174-A/34 IPC
State Vs. Akash Yadav**

28/06/2021

Present first application u/s. 439 Cr.P.C. has been filed on behalf of accused Akash Yadav for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ ASI Chhotey Lal is present (through V.C.).
Sh. Rakesh Rajmurti, Ld. Counsel for the accused Akash Yadav (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

It is submitted by counsel for the accused that in the present case, supplementary charge-sheet has already been filed and same is pending before the concerned Ld. MM.

Supplementary charge-sheet alongwith main charge-sheet be called one day prior to the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put for consideration on **07/07/2021.** Date of 07/07/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **07/07/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/06/2021(G)**

**FIR No.177/2021
PS Subzi Mandi
U/s 363 IPC
State Vs. Sarvjeet Singh**

28/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of the accused Sarvjeet Singh for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

SI Lalit Kumar is present on behalf of IO (through V.C.).

Mr. Hakim Khan, Ld. Counsel for the accused Sarvjeet Singh (through V.C.).

Sh. R.B.Singh, Ld. Counsel for the complainant (through V.C.)

IO has not joined the proceedings through V.C. IO/ SI Vikas is stated to be on training for two months.

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be filed.

It is submitted by SI Lalit Kumar that in the present case, new IO is yet to be appointed.

It is submitted by counsel for the accused that offence as mentioned in the FIR is bailable.

It is submitted by counsel for the complainant that the victim/ prosecutrix is minor and offences under the POCSO Act are attracted.

Issue notice to the SHO and IO to appear and SHO/ IO is directed to file further/ detailed report on the next date of hearing.

At joint request, the aforesaid bail application of the accused be put for clarifications/ consideration on **05/07/2021**. Date of 05/07/2021 is given at the specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/06/2021(G)**

**FIR No.188/2021
PS Wazirabad
U/s 323/341/354/506/509/34 IPC
State Vs.(1) Kapil Kumar
(2) Ravinder Kumar Chaudhary
(3) Sachin Kumar Chaudhary
(4) Nitin Kumar Chaudhary**

28/06/2021

Present 1st applications u/s. 438 Cr.P.C. have been filed on behalf of accused Kapil Kumar, Ravinder Kumar Chaudhary, Sachin Kumar Chaudhary and Nitin Kumar Chaudhary for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. P.K.Chaudhary, Ld. Counsel for the accused Kapil Kumar, Ravinder Kumar Chaudhary, Sachin Kumar Chaudhary and Nitin Kumar Chaudhary (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the aforesaid all accused is stated to be received.

It is submitted by counsel for the aforesaid all accused that the aforesaid all accused have already been released on police bail, as offences are bailable in nature and in view of the same, he may be permitted to withdraw the aforesaid anticipatory bail applications of the aforesaid all accused. Heard. Request is allowed.

At the request of counsel for the aforesaid accused, the aforesaid anticipatory bail applications of the aforesaid all accused are dismissed as withdrawn.

Order be uploaded on the website of the Delhi District Court.

Counsel for the aforesaid all accused is at liberty to collect the copy of the present order through electronic mode.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/06/2021(G)**

**FIR No.33/2021
PS Burari
U/s 394/34 IPC
State Vs. Karan**

28/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Karan for grant of parole from 27/06/2021 to 12/07/2021.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO has not joined the proceedings through V.C.
Sh. Vijay Kumar Ravi, Ld. Counsel for the accused Karan (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that inadvertently, in the present application, he has mentioned the present application as application of parole instead of interim bail application of the accused. It is requested by counsel for the accused that the present application be treated as interim bail application of the accused on the grounds as mentioned in the application and reply of the present interim bail application of the accused be called from the SHO/ IO concerned. Heard. Request is allowed.

Issue notice of the aforesaid interim bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid interim bail application.

Reply to the aforesaid application of the accused is stated to be received. Same is not proper/ complete.

Issue notice to the IO to appear and SHO/ IO is directed to file reply to the aforesaid interim bail application of the accused and also to verify the documents attached with the application and file appropriate/ verification report, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put for consideration on **01/07/2021**. Date of 01/07/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/06/2021(G)**

**FIR No.204/2021
PS Timarpur
U/s 308/452/323/506/34 IPC
State Vs Vishal**

28/06/2021

Present first application u/s. 439 Cr.P.C. has been filed on behalf of accused Vishal for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Sri Chand is present (through V.C.).
Sh. Vineet Jain, Ld. Counsel for the accused Vishal (through V.C.).

Ahlmad is absent.

Issue notice of the aforesaid bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

Arguments heard at length on the aforesaid bail application of the accused Vishal.

Put up for clarifications if any/ orders on **29/06/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/06/2021(G)**

**FIR No.140/2019
PS Daryaganj
U/s 302/147/148/34 IPC
State Vs. Suwaleen**

28/06/2021

File taken up today on the application u/s. 439 Cr.P.C. of accused Suwaleen for grant of interim bail for the period of 90 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO has not joined the proceedings through V.C.
Sh. Vikrant Chowdhary, Ld. Counsel for the accused Suwaleen (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be filed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put for clarifications/ consideration on **05/07/2021**. Date of 05/07/2021 is given at the specific request and convenience of counsel for the accused.

Issue notice to the IO for the next date of hearing i.e. **05/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/06/2021(G)**

**FIR No.698/2020
PS Kotwali
U/s 363/370/120-B IPC
State Vs. Nisha Khan**

28/06/2021

File taken up today on the application u/s. 439 Cr.P.C. of accused Nisha Khan for grant of interim bail for the period of 90 days as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Satish Kumar is present (through V.C.).
Sh. Gaurav Singhal, Ld. Counsel for the accused Nisha Khan (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

Report not received from the concerned Jail Superintendent.

Issue fresh notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused, nominal roll of the accused and list of all pending cases against the accused positively, on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put for consideration on **02/07/2021**. Date of 02/07/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **02/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/06/2021(G)**

**FIR No.263/2020
PS Prasad Nagar
U/s 364-A/120-B/34 IPC
State Vs. Amit Kansal**

28/06/2021

File taken up today on the first application u/s. 439 Cr.P.C. of accused Amit Kansal for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Sanjay Kumar is present (through V.C.)
Sh. Pradeep Rana, Ld. Counsel for the accused Amit Kansal (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

It is submitted by counsel for the accused that accused also wants to join the proceedings through V.C. from jail during the hearing of his bail application on the next date of hearing. It is requested that directions be given to the concerned Jail Superintendent to produce the accused through V.C. on the next date of hearing. Heard. Request is allowed.

Issue notice to the concerned Jail Superintendent to produce the accused Amit Kansal through V.C. on the next date of hearing.

It is submitted by counsel for the accused that supplementary charge-sheet has already been filed in the present case and the same is pending before the concerned Ld. MM.

Supplementary charge-sheet is stated to be not received. Same be called one day prior to the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **03/07/2021**. Date of 03/07/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing. i.e. **03/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/06/2021(G)**

**FIR No.303/2014
PS Subzi Mandi
U/s 302/307/120-B IPC
State Vs. Mukesh @ Bhola**

28/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Mukesh @ Bhola for grant of interim bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO/Inspector Rajesh Kumar is present (through V.C.).

Sh. Rajesh Kaushik, Ld. Counsel for the accused Mukesh @ Bhola (through V.C.).

Ahlmad is absent.

Issue notice of the aforesaid interim bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid interim bail application.

Reply to the aforesaid interim bail application of the accused is stated to be filed by the IO.

It is submitted by counsel for the accused that accused has filed the present interim bail application on the medical ground of his wife.

It is submitted by the IO that documents attached with the present interim bail application of the accused are yet to be verified.

SHO/IO is directed to file appropriate/ complete report regarding medical condition of wife of the accused, availability of family members of the accused, whether immediate hospitalization/ surgery of wife of the accused is required or not and if the surgery is planned, at which hospital, positively on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put for consideration on **02/07/2021**. Date of 02/07/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **02/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/06/2021(G)**